

O.A. No. 91 of 2009Order dated: 06.03.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R. Mohapatra, Member (A)

We have heard Mr. D.N.Pattnaik Ld. Counsel for the applicant and Mr. P.R.J.Dash, Ld. Standing Counsel for the Respondents, who appeared on notice.

This application is filed against the punishment order passed by Disciplinary Authority on the charge of unauthorized absence from duty. The above order of punishment has been passed after conducting an inquiry as per rules. However, the applicant filed an appeal as Annexure-A/5 on 21.01.2009.

We have gone through the entire averments and the contentions raised in the O.A. but this Tribunal is not ~~impressed~~ to admit the O.A., at this stage, as the applicant has not exhausted all the departmental remedy especially the statutory appeal filed is still pending. In the above circumstances, we are of the view that without considering ~~merit~~ of any argument or the contentions raised ~~and without going through the merit or demerit of the application~~, we dispose of this O.A. with direction to the Appellate Authority, namely Respondent No.1 to dispose of Annexure-A/5 appeal dated 21.01.2009 within a time frame at any rate within three months from the date of receipt of a copy of this order. The applicant is also directed to produce a copy of this O.A.

Order dt. 6.3.09
Copies issued to
both the Counsel
9/3/09

9/3/09

and another copy of Annexure-A/S for compliance of the order within 15 days from today.

MEMBER (A)

MEMBER(J)

RK